

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 4/TT/2020

Date: 19.05.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for trueing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 in respect of Assets under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

2014-19 period

- a) Auditor Certificates for Asset A and Asset C.
- b) Clarify as to why, in Encl.-2 of the petition consisting of the Certificates, the assets have been mentioned incorrectly, i.e. on Auditor's Certificate, Asset A is mentioned instead of Asset B, while on Management Certificate Asset B is mentioned instead of Asset A.
- c) Additional Capitalisation: The Petitioner had projected additional capitalization of ₹65.74 lakh, ₹60.00 lakh and ₹52.40 lakh for 2014-19 tariff period towards balance and retention payments under Regulation 14(3)(v) of the 2014 Tariff Regulations. The Commission vide its letter dated 30.1.2016 sought the amount of balance and retention payment yet to be made along with the details of contract for which the payment has been retained. In response, the Petitioner vide affidavit dated 12.2.2016 submitted the contractor-wise details of balance and retention payment to be made during 2014-19 for all the three assets. However, in the current petition the Petitioner has not claimed true-up for any additional capitalisation for tariff period FY 2014-19. The Petitioner is directed to submit the detailed

justification for the same.

- d) Detailed justification for the different Rate of Return on Equity (%) under Form 8 of Asset A, as compared to Asset B and Asset C.

2019-24 period

- e) Confirm that no previously undischarged liabilities are pending other than claimed in the petition, as no additional capitalisation has been claimed during this period.
- f) Submit the workings for computation of Effective COD.
- g) Submit the workings for computation of the useful life/weighted average useful life.

Forms

- h) Provide flow of liabilities statement as per the Enclosed Annexure-I.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I

Liability Flow Statement
 Name of Petitioner
 Project Name

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset	Party – A																								
Asset	Party – B																								

TL/SS/Communication Systems etc.

*Whichever is later

[^]Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset